## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 256/2017 in C.P. (I.B) No. 21/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017

Name of the Company:

State Bank of India (CoC)

V/s.

New Tech Forge & Foundry Ltd.

Section of the Companies Act:

Section 22 and 27 of the Insolvency and

Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. GIDDHARTHA SAMAL

Advocato

S/3/

## **ORDER**

Learned Advocate Mr. Sidharth Samal present for Applicant/ SBI COC. None present for Respondent in IA 256/2017.

Proof of dispatch of copy of application on respondent filed.

Applicant is directed to inform the date of hearing to the Corporate Applicant (M/s. New tech Forge & Foundry Ltd) and shall file proof of service.

List the matter on 12.09.2017 for hearing.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 5th day of September, 2017.